

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-04-2024 AT 10:30 AM**

**CP No.433/241/HDB/2020
Cont. A 03/2024 in CP No.433/241/HDB/2020
u/s. 241 of Companies Act, 2013**

IN THE MATTER OF:

Mantrawadi Nagachandrika and 4 others

...Petitioner

AND

MPR Refractories Pvt Ltd & 7 others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

Cont. A 03/2024

Learned Counsel Mr Asad Hussain for applicant present through Video Conference.

Learned Counsel Mr Balaji, for respondent Nos 2 to 4 present and stated that counters on behalf of Respondent Nos 2 to 4 which are duly signed by the respondent has been filed. Learned counsel for the applicant stated that copy has not been served. Let a copy be served.

Learned Counsel Mr Anshuman Sharma, for respondent present through Video Conference.

For hearing, matter adjourned to 30.05.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)